

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. M.A. 28 of 1999
(O.A. 1046 of 1997)

Date of Order : 12.8.1999

Present : Hon'ble Mr. D. Purkayastha, Judicial Member.

Hon'ble Mr. G. S. Maingi, Administrative Member.

SUJIT KUMAR DAS

vs.

UNION OF INDIA & ORS.
(ALL INDIA RADIO)

For the applicant : Mr. Samir Ghosh, counsel.

For the respondents: Mrs. Kanika Banerjee, counsel.

ORDER

D. Purkayastha, J. M.

Heard ld. counsel for the applicant on this application where the applicant has sought for an interim order of injunction restraining the respondents from giving effect to the letter dated 23.12.1998 which is a letter for interview as contained in annexure 'N'.

2. We find that by the order dated 11.9.1997 (annexure 'X' to the application), this Tribunal passed an interim order to the effect that any appointment of respondent nos. 8 and 9 and any confirmation of respondent no. 7 to their respective posts in question, shall abide by the result of the O.A. In view of the order dated 11.9.1997, we find no justification to issue further interim order as sought for in this M.A.

3. The case of the applicant will abide by the result of the O.A.

4. M.A. stands disposed of. No order is made as to costs.

G. S. Maingi
(G. S. Maingi)
Administrative Member

D. Purkayastha
(D. Purkayastha)
Judicial Member